

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIKAS PROPPANT & GRANITE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vikas Proppant & Granite Limited
2.	Date of incorporation of corporate debtor	31-10-1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	L70100HR1994PLC036433
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Hisar Road, Siwani, Haryana- 127046 Address other than R/O: G-237, Udyog Vihar RIICO Industrial Area Sri Ganganagar 335002, Rajasthan
6.	Insolvency commencement date in respect of corporate debtor	26-08-2022 (Copy of the order received by IP on 30-08-2022)
7.	Estimated date of closure of insolvency resolution process	22-02-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name– Naresh Kumar Aggarwal Reg No- IBBI/IPA-001/IP-P-02116/2020-2021/13274
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add –M - 806, Emaar Palm Drive, Golf Course Ext. Road, Sector 66, Near Badshahpur Chowk, Gurgaon, Haryana- 122018 Email - nareshaggarwal375@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M-806, Emaar Palm Drive, Golf Course Ext. Road, Sector 66, Gurgaon, Haryana - 122018 Email – CIRPVPGL1@GMAIL.COM
11.	Last date for submission of claims	13-09-2022 (14 days from the receipt of order i.e. 30-08-2022)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in www.sunresolution.in www.vikasproppantandgraniteltd.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of Vikas Proppant & Granite Limited on 26-08-2022 (Copy of the order received on 30-08-2022).

The creditors of Vikas Proppant & Granite Limited are hereby called upon to submit their claims with proof on or before 13-09-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 02-09-2022
Place: Gurgaon

Naresh Kumar Aggarwal
Reg. No- IBBI/IPA-001/IP-P- 02116/2020-2021/13274